

**DIVISION BENCH**

**O-111**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1434(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.  
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>th</sup> July, 2021, 10:30 A.M**

Name of the Company	KOTAK MAHINDRA BANK LIMITED Vs. MUNIRA AZIZ		
Under Section	Section 95(1)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**Counsel / Authorised Representative appeared through video conference:**

1. Ms. Rituparna Sanyal, Advocate ] For Financial Creditor

**ORDER**

1. Ld. Counsel for the Financial Creditor present. No representation on the side of the respondent.
2. The Registry is directed to issue notice once again to the respondent because of Track Consignment report is not available on the record and the intervening lockdown makes it difficult to trace it out at this stage.
3. List this matter on 07/09/2021.

**(Harish Chander Suri)  
Member (Technical)**

**(Rajasekhar V.K.)  
Member (Judicial)**

hb.